

to them during the period October 1964 to March 1965. In addition, the manufacturers are also allowed to use the zinc earned under the export incentive scheme.

#### **Tindivanam Railway Station**

**1807. Shri Reddilar:** Will the Minister of Railways be pleased to state:

(a) whether the Tindivanam Railway Station on the Metre-Gauge Section of the Southern Railway has been down-graded recently;

(b) if so, the reasons therefor;

(c) whether the earnings of the said station are on the increase; and

(d) whether Government propose to upgrade the said station again?

**The Deputy Minister in the Ministry of Railways (Shri Sham Nath):**

(a) No.

(b) Does not arise.

(c) Yes.

(d) Does not arise.

#### **Penalties imposed by Chief Controller of Imports and Exports**

**1808. Shri Ram Sewak Yadav; Shri S. M. Banerjee:**

Will the Minister of Commerce be pleased to state:

(a) whether Government are aware that no penal punishment can have retrospective effect and imposed without affording an opportunity of personal hearing; and

(b) if so, what action is proposed to be taken in respect of orders passed in May, 1954 by the Chief Controller of Imports and Exports, New Delhi debarring certain firms from getting licences for back period ending the 31st December, 1953 and without granting a personal hearing?

**The Minister of Commerce (Shri Manubhai Shah):** (a) and (b). The opportunity of being heard before

taking any action under Imports (Control) Order was introduced on the 7th December, 1955. However, in the interest of justice, reasonable opportunity for representation was afforded, without any provision to that effect, by the Chief Controller of Imports and Exports even before the 7th December, 1955, to firms/persons against whom action was taken by him. Import licences against any applications pending during the period of investigation were decided in the light of the outcome of such investigations. All firms debarred from getting licences for future periods or against their import applications pending during investigation were, as such, given reasonable opportunity for representation and orders passed in conformity with the rules then in force. No action is, therefore, proposed to be taken now in such cases.

#### **Trade with Commonwealth Countries**

**1809. Shri D. C. Sharma:** Will the Minister of Commerce be pleased to state:

(a) the steps taken by Government to develop India's trade with the Commonwealth countries during 1964-65;

(b) whether there has been any increase in the volume of trade with these countries as a result of these steps; and

(c) if so, to what extent?

**The Minister of Commerce (Shri Manubhai Shah):** (a) to (c). Statements have been laid on the Table of the House. [*Placed in Library. See No. LT-5299/65.*]

#### **Training of Iranian Engineers in Steel Plants**

**1811. Shri Vishwa Nath Pandey:** Will the Minister of Steel and Mines be pleased to state:

(a) whether there is any proposal under consideration of Government to provide training facilities for Ira-